



RAJASTHAN HIGH COURT
**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**

D.B. Civil Writ Petition No. 2906/2026
CNR: RJHC010135522026
URN: CW / 5402U / 2026

Shailendra Bhandari

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. Moti Singh
For Respondent(s) : Mr. S.S. Rathore, AAG
Mr. Rakesh Sharma for Sr. Advocate
Mr. Rajesh Panwar, AAG

**HON'BLE MR. JUSTICE VINIT KUMAR MATHUR
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA**

Order

07/07/2026

1. Heard learned counsel for the parties.
2. On 24.03.2026, the following order was passed by this Court:-

1. Heard learned counsel for the petitioner.
2. The present Public Interest Litigation (PIL) has been filed raising a very important and relevant question involving the pollution caused in the city of Jodhpur by the polluted water discharged on account of dyeing and printing of the clothes.
3. Learned counsel for the petitioner submits that in the housing colonies, there are certain people doing the work of dyeing and printing illegally and, therefore, immediate action is required to be taken to curb the menace of pollution on account of discharging poisonous water by these units.
4. On the oral request of the learned counsel for the petitioner, Rajasthan State Pollution Control Board through Member Secretary is impleaded as party respondent No.7 in the present writ petition
5. Learned counsel for the petitioner undertakes to file the amended cause-title during course of the day.
6. In case, the amended cause-title is filed by the learned counsel for the petitioner, office is directed to place the same appropriately.
7. Issue notice. Issue notice of stay application also.
8. Mr. Sajjan Singh Rathore, learned Additional Advocate General present in the Court accepts notice on behalf of the respondent Nos.1 to 4 & 7. Mr. Ayush Gehlot, learned counsel assistant to Mr. Rajesh Panwar, learned AAG present in the



Court accepts notice on behalf of the respondent Nos.5 & 6.
They seek a short time to complete their instructions.

9. Time prayed for is allowed.

10. List the matter on 06.04.2026.

11. Let name of Mr. Ayush Gehlot, learned counsel be shown in the cause-list as counsel for the respondents."

3. It is a sad state of affairs that despite short time asked for and granted by this Court to the learned Additional Advocate General, neither any reply has been filed by any of the respondents nor any action as contemplated in their own letters/orders dated 24.10.2025 and 28.10.2025 has been taken by the respondents herein.

4. This Court is at loss to understand that despite having sensitized the respondents about the seriousness of the issue involved, the requisite action as expected from the state authorities has not been taken.

5. Since the respondents asked for some more time, this Court on 06.04.2026 extended some more time to the respondents to file reply and the matter was placed for 07.07.2026. Even today, neither any response has been filed nor any action has been reported to have been taken by the respondents.

6. In these circumstances, we direct the respondent authorities to explain as to why they have not taken any action as contemplated in their own in their own letters/orders dated 24.10.2025 and 28.10.2025. The respondents authorities are directed to act upon the aforesaid letters/orders forthwith and report the compliance before this Court on 14.07.2026.

7. List this matter on 14.07.2026.

(CHANDRA SHEKHAR SHARMA),J

(VINIT KUMAR MATHUR),J

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